

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.1 - IA(Plan)/5(AHM)2024  
in  
**CP(IB)/268(AHM)2022**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Fiat Accord Fabrics Private Limited  
V/s  
Asya Infosoft Limited

.....Applicant

.....Respondent

**Order delivered on: 20/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.  
For the Respondent :

**ORDER**

**IA(Plan)/5(AHM)2024**

Learned Counsel for the applicant is directed to issue notice upon respondent.

List for further consideration on 01.04.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**